

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHIOA/TAR/AGP No. 267/91 19Shri Jawahar Lal & Ors. Shri V.P. Sharma
APPLICANT(S) COUNSEL

Union of India & Ors. VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p><u>1.2.1991. M.P. 330/91</u></p> <p>Petitioner through counsel Shri A.K. Bhardwaj.</p> <p>The relevant facts of the length of service and the period of service are not mentioned either in the C.A. or the M.P. Learned counsel for the petitioner may file supplementary affidavit.</p> <p>List the case again on 8.2.1991.</p> <p style="text-align: right;">(AMITAV BANERJI) CHAIRMAN 1.2.1991.</p>
SRD		<p><u>8.2.1991.</u></p> <p>Petitioner through counsel Shri A.K.Bhardwaj.</p> <p>Learned counsel for the petitioner stated that a month's time further be granted to file an affidavit. Time prayed for his granted. Call on 22.3.1991.</p> <p style="text-align: right;">(Amitav Banerji) Chairman 8.2.1991.</p>
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Date	Office Report	Orders
		<p><u>22.3.1991 MP 330/91</u></p> <p>Petitioner through counsel Shri V.P. Sharma.</p> <p>Shri Sharma states that he does not seek to press the M.P. and, therefore, withdraws the same. M.P. is accordingly dismissed as withdrawn. The O.A. may be returned to Shri V.P. Sharma, Counsel for the petitioner.</p> <p>QD</p> <p>(AMITAV BANERJI) CHAIRMAN 22.3.91</p> <p>SRD</p>